(c) whether Railway Police has recently apprehended few illegal migrants in West Bengal; and

(d) if so, the details thereof indicating procedures adopted and laws followed?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) The number of Bangladeshi illegal migrants apprehended/detected Statewise is not maintained Centrally. The prosecution of apprehended illegal migrants is the concern of the State Governments/UT Administrations and the Central Government docs not moniter it. However, the figures of interception of illegal Bangladeshi nationals by the Border Security Force during the last three years are given below:----

1996	13745
1997	15166
1998	5573

(upto September)

(b) The data pertaining to the number of illegal migrants detected from or refused entry into the voter list Statewise, is not maintained.

(c) and (d) Information is being collected and will be laid on the. Table of the House.

Law on Trading of Infants

2713. SHRI JANARDHANA POOJ-ARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is no law in the country according to which trading in babies is a crime;

(b) if so, the reasons therefor;

(c) whether Government propose to frame a law or amend criminal law to make the sale of infants for adoption or otherwise an offence; if so, the details of the proposal; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) No, Sir; this is not correct.

(b) Does not arise.

(c) No such proposal is under consider-

ation.

(d) Government of India has issued detailed guidelines to regulate matters relating to adoption of Indian children which specifically lay down that under no circumstances would an organisation derive improper financial gain from any activity related to inter-country or in-country adoption.

Further, sub-section (1) of Section 17 of the Hindu Adoptions and Maintenance Act provides that no person shall receive or agree to receive any payment or other reward in consideration of the adoption of any person, and no person shall make or give or agree to make or give to any other person any payment or reward the receipt of which is prohibited by this section. Sub-section (2) of Section 17 of the Act provides that if any person contravenes the provisions of subsection (1) of Section 17 of the Act, he shall be punishable with imprisonment which may extend to six months, or with fine, or with both.

Migration of Christians from South Gujarat

2714. KUMARI NIRMALA DE-SHPANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that attacks on minority institutions and on people are increasing in Gujarat; and

(b) whether it is also a fact that in some villages in South Gujarat people belonging to minority communities are migrating out of fear?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) A few isolated incidents of attacks on minorities in Gujarat have been reported.

(b) As per information given by Government of Gujarat, some families belonging to a minority community in village Randhikpur, Distt. Dhaod, had left their homes temporarily, but have now returned to their village.